## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/188/ (IB)/2017

NAME OF THE PETITIONER(S)

: BALMER LAWRIE & CO LTD

NAME OF THE RESPONDENT(S)

: IBHAR TECHNOLOGIES PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

1. Monica Chopda. R.

Re Petitioner.

## **ORDER**

Counsel for petitioner present. No representation on behalf of the respondent. Counsel for petitioner submitted that a suit for recovery has been filed before the Hon'ble High Court of Madras under the original side jurisdiction. The suit has been decreed ex parte. The Respondent has filed an application for setting aside the ex parte order and a petition to condone delay which has been dismissed. Thereafter, the present petitioner is filed before the Hon'ble High Court which stood transferred to NCLT. The Registry is directed to issue notice to the respondent. Counsel for petitioner is also directed to serve private notice on respondent. He is directed to file the proof of sending and effecting the service on the respondent by way of an affidavit by the next date of hearing. He is directed to file an affidavit and bank statement as per section 9(3)(b)(c) of IBC, 2016. Put up on 17.07.2017 at 02.30 P.M.

(CH. MOHD. SHARIEF TARIO) (MEMBER (JUDICIAL) (K. ANANTHA PADMANABHA SWAMY) (MEMBER (JUDICIAL)